

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 359
ANSWERED ON 25TH FEBRUARY, 2016

PROVISION OF SPEED GOVERNORS FOR COMMERCIAL VEHICLE

359. SHRI S. RAJENDRAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government has any plan to implement Supreme Court's order with regard to fitting speed governor in the commercial vehicles;

(b) if so, the details thereof;

(c) whether the Government is considering to take action against vehicles which are not fitted with speed governors as per the Supreme Court's said direction; and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) & (b): The Supreme Court has not issued any order to the Central Government with regard to fitting of Speed Governor in the Commercial Vehicles. However, Ministry of Road Transport and Highways has issued notifications GSR 290(E) dated 15.04.2015 and S.O. 2687 dated 01.10.2015 mandating fitment of speed governor on certain category of transport vehicles, as on 1st October, 2015. N1 and M2 categories of Transport Vehicles are mandated to fit Speed Governor from 1st April, 2016.

(c) & (d): Implementation of provision of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 comes under the purview of State Transport Authorities and Union Territory Administrations.
